

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **03.07.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : NSE Investments Ltd.
-Vs-
Market Simplified India Ltd.& Others

MAIN PETITION NUMBER :CP(CA)/7(CHE)/2024

(IA/MA) APPLICATION NUMBERS

IA(CA)/56(CHE)/2024, IA(CA)/82(CHE)/2024, IA(CA)/94(CHE)/2024

COMMON ORDER

CP(CA)/7(CHE)/2024

Present: Shri. Suhrith Parthasarathy, Ld. Counsel for the Petitioner.
Shri. Pradeep Joy, Ld. Counsel for the Respondent.

IA(CA)/56(CHE)/2024

Present: Shri. Arvind Rajagopal, Ld. Counsel for the Applicant.
Shri. Suhrith Parthasarathy, Ld. Counsel for the Respondent.

This application is for deletion of name of the Applicant/R6 in the main petition from the array of parties.

IA(CA)/82(CHE)/2024

Present: Shri. Pradeep Joy, Ld. Counsel for the Applicant.
Shri. Mohammed Wasif Khan, Ld. Counsel for R2, R3, R4, R5,
R14 & R15.
Shri. Suhrith Parthasarathy, Ld. Counsel for R1.
Shri. Arvind Rajagopal, Ld. Counsel for R6.

None for R7, R8, R9, R10, R11, R12 and R13.

Shri. Pradeep Joy states that he also represents R12.

None for the other Respondents.

Reply filed by R1.

Other Respondents are directed to file reply and serve copy on the Counsel for the Applicant.

Rejoinder, if any, be filed thereafter.

IA(CA)/94(CHE)/2024

Present: Shri. Pradeep Joy, Ld. Counsel for the Applicant.

Shri. Mohammed Wasif Khan, Ld. Counsel for R2, R3, R4, R5, R14& R15.

Shri. Suhrit Parthasarathy, Ld. Counsel for R1.

Shri. Arvind Rajagopal, Ld. Counsel for R6.

None for R7, R8, R9, R10, R11, R12 and R13.

Shri. Pradeep Joy states that he also represents R15.

None for the other Respondents.

Reply filed by R1.

Other Respondents are directed to file reply and serve copy on the Counsel for the Applicant.

Rejoinder, if any, be filed thereafter.

List the petition and the applications for hearing on **28.08.2024**.

The parties are given liberty to file rejoinder, if not filed before the date fixed.

Sd/-
VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)

Sd/-
SANJIV JAIN
MEMBER (JUDICIAL)

VS